

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION
WRIT PETITION (C) NO.1171 OF 2020

SUJEET KUMAR SINGHPETITIONER(S)

VS.

UNION OF INDIA & ORS. ...RESPONDENT(S)

O R D E R

Learned counsel for the petitioner prays for and is granted liberty to withdraw this petition with further liberty to file modified petition enclosing all the relevant statutory provisions in support of the submissions to be advanced in the petition.

The writ petition is dismissed as withdrawn accordingly.

.....CJI
[UDAY UMESH LALIT]

.....J
[BELA M. TRIVEDI]

NEW DELHI;
OCTOBER 13, 2022.

ITEM NO.7

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 1171/2020

SUJEET KUMAR SINGH

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 13-10-2022 This petition was called on for hearing today.
CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Rudra Vikram Singh, Adv.
Mr. Abhishek Singh, Adv.
Mr. Anubhav Panday, Adv.
Mr. Binay Kumar Das, AOR

For Respondent(s) Mr. Kaustubh Shukla, AOR
Ms. Priya Darshani Arora, Adv.
Mr. Jay Bharadwaj, Adv.
Ms. Nancy Shamim, Adv.
Ms. Isha Vatsa, Adv.

Mr. Gopal Jain, Sr. Adv.
Ms. Ruby Singh Ahuja, Adv.
Mr. Sidharth Copra, Adv.
Ms. Deepti Sarin, Adv.
Ms. Swikriti Singhanian, Adv.
Ms. Kritika Sachdeva, Adv.
Mr. Jappanpreet Hora, Adv.
Ms. Surabhi Pandey, Adv.
Ms. Savni Endlaw, Adv.
Mr. MG Sudarshan, Adv.
M/S. Karanjawala & Co., AOR

UPON hearing the counsel the Court made the following
O R D E R

The writ petition is dismissed as withdrawn in terms of
the signed order.

(SANJAY KUMAR-II)
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER

(Signed Order is placed on the file)